

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

111. I.A. 5573/2023 In  
C.P. (IB)-33(MB)2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **18.04.2024**

NAME OF THE PARTIES: Oriental bank of Commerce

VS

Mangal Iron Pvt Ltd

**Appearance**

For Applicant : Adv. Ashish V. Jha

For Respondent No.1/ROC, Goa : Mr. Arya Jayant Pyarelal

SECTION 7 OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**I.A. 5573/2023**

Mr. Arya Jayant Pyarelal representative of ROC Goa submits that the issue of inability to upload form PS-3 and INC-22 and INC-22A can be resolved if a ticket is raised by the stakeholder and for that he is willing to cooperate with the applicant if the applicant approached the ROC. The statement made by the ROC is taken on record. The applicant is directed to approach the ROC, raise the ticket and get the matter resolved. The reply filed by the ROC Goa has been given across the bar. The ROC also undertook to supply the copy of the reply to the counsel for the applicant. List on **12.06.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
---Rajeev---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)